

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-40/2007

In the matter of :

Smt. Geeta Khanna

....PETITIONER

Vs.

Anil Rubber Mills (P) Ltd

. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 19.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent/Cor. Debtor:

ORDER

Due to paucity of time arising out of sitting in the Double bench, the matter was not able to be taken up. Hence, the same is adjourned to 22.12.2017.

-sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.12.2017